

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

OA No. 1137 of 2024

Neelam Rani & Ors

..... Applicant

Vs

State of Punjab & Ors

..... Respondent

Reply of Er. Gurmit Singh, Environmental Engineer, Punjab
Pollution Control Board, Regional Office-3, Ludhiana on behalf of
respondent no. 3 in compliance to Order dated 10.02.2025.

RESPECTFULLY SHOWETH:

Preliminary Submissions:

- 1) That the above-mentioned case is pending for adjudication before the Hon'ble National Green Tribunal and is listed for hearing on 17.02.2025.
- 2) That the Hon'ble National Green Tribunal was pleased to pass an order dated 18.11.2024 in the above-mentioned case thereby constituting a joint committee comprising District Magistrate, Ludhiana and Punjab State Pollution Control Board to verify the

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facts with direction to file factual report. The District Magistrate, Ludhiana was nominated as Nodal Authority for coordination and compliance of the orders. In this regard, the relevant extract of Para no. 3,4 & 5 of the Order dated 18.11.2024 is reproduced below for kind perusal and reference:

3. *In our view we find it appropriate to obtain to verify the facts before proceeding further in the matter and therefore, constitute a joint committee comprising District Magistrate Ludhiana and Punjab State Pollution Control Board.*
 4. *The District Magistrate, Ludhiana will act as Nodal Authority for coordination and compliance of the orders.*
 5. *Said Committee shall visit the site, collect relevant information and submit a factual report within one month."*
- 3) That in compliance to order dated 18.11.2024 of this Hon'ble Tribunal, the Deputy Commissioner, Ludhiana vide letter no. 25635-36/M.A dated 29.11.2024 requested the Sub Divisional Magistrate (East), Ludhiana and Environmental Engineer, Punjab Pollution Control Board, Ludhiana to visit the site, take necessary action and submit a comprehensive report. A copy of letter no. 25635-36/M.A dated 29.11.2024 is enclosed as **Annexure R-3/A**.
- 4) That the Joint Committee visited the site of M/s Bharti Scientific Dyers, Rahon Road, Ludhiana on 12.12.2024 and observed that:
- i. The industry is a dyeing industry engaged in the process of cloth and yarn dyeing. The industry is having valid consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for a period upto 06.05.2025.

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- ii. The industry as well as its effluent treatment plant which consists of Collection Tank → Chemical Dozing Tank → Flocculator → Tube Settler → Filters → Outlet were in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre within premises of the industry.
- iii. During visit effluent samples were collected from the final outlet of ETP. As per analysis report of effluent sample, the concentration of various parameters outlet were found as pH= 7.7, TSS =28 mg/l, TDS = 1205 mg/l, COD = 279 mg/l, BOD =55 mg/l, O&G = 8.2 mg/l, Sulphide = 1.8, Phenolic Compound = BDL, Ammoniacal Nitrogen = 16, Total Chromium= BDL and Sodium Absorption Ratio= 8.9. As per the report the results of various parameters i.e. BOD (55) and COD (279) were found to be beyond the prescribed limit of 30 & 250 mg/l. As such the unit was found violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974.
- iv. The industry has installed Fluidized Bed (FBC) boiler of capacity 07 TPH to meet with the steam requirement and cyclone separator followed by wet scrubber with water circulation and stack of height more than 100 feet above ground level has been installed as Air Pollution Control device. During visit, the Air Pollution Control device (APCD) was in operation and no black smoke was found discharged from the stack. Emission sample from the stack of Air Pollution Control device was

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collected and as per the sample analysis report concentration of SPM was found 486 mg/Nm³ against the limit of 500 mg/Nm³, hence the result was found as per the norms.

- 5) That, due to the above violations, the Board has revoked the consent to operate granted to the industry under Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 257 dated 17.01.2025 and had issued directions under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to the industry vide letter no. 259 dated 17.01.2025 for closure and disconnection of electricity connection. A copy of letter no. 257 dated 17.01.2025 is enclosed as **Annexure R-3/B** and a copy of letter no. 259 dated 17.01.2025 is enclosed as **Annexure R-3/C**.
- 6) That accordingly the Punjab State Power Corporation Ltd. Authorities (PSPCL) were directed u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 261-62 dated 17.01.2025 to disconnect the electricity connection of the industry. A copy of letter no. 261-62 dated 17.01.2025 is enclosed as **Annexure R-3/D**. The PSPCL authorities have disconnected the supply of the electricity available to the premises of the industry vide their office letter no. 88 dated 21.01.2025.
- 7) That further it is submitted that in compliance to Orders dated 18.11.2024, the Joint Committee submitted its report dated 21.01.2025 to the Hon'ble Tribunal. A copy of the Joint Committee report is enclosed as **Annexure R-3/E**.
- 8) That after consideration of the Joint Committee report, this Hon'ble Tribunal was pleased to pass an Order dated 23.01.2025 thereby impleading the State of Punjab through Principal Secretary Environment, Government of Punjab; District Magistrate, Ludhiana; Punjab Pollution Control Board (PPCB)

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through Member Secretary and M/s Bharti Scientific Dyers (Project Proponent) village Meharban, Main Rahon Road, Ludhiana, as respondents no. 1 to 4 with direction to file reply.

- 9) That thereafter the case came for hearing on 10.02.2025, when this Hon'ble Tribunal was pleased to pass an Order dated 10.02.2025, the relevant extract of which in para no. 4 to 6 is reproduced below for kind perusal and reference:

"4. In its reply/response respondent no. 3-PPCB shall specifically mention about previous inspections of respondent no. 4-Industry by PPCB, environmental violations committed by respondent no. 4 and also compliance status of respondent no. 4-Industry at the time of last order granting consent to operate to respondent no. 4 and shall also file copies of relevant documents alongwith its response.

5. In its reply/response respondent no. 4 shall specifically mention measures taken by it for remedying previous violations pointed out PPCB and for compliance with environmental norms.

6. List on 17.02.2025 for further consideration."

- 10) That in compliance to Order dated 10.02.2025 of this Hon'ble Tribunal, the status of previous inspections and the action taken by the Board is summarized in the following paragraphs.
- 11) That briefly submitted M/s Bharti Scientific Dyers is a red category dyeing unit and was granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974. vide letter no. CTOW/Renewal/LDH3/2021/14307668 dated 25.07.2021 and under the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. CTOA/Renewal/LDH3/2021/14307652



dated 10.02.2021 for the dyeing of yarn @ 1000 kgs/day & dyeing of cloth @ 1500 kgs/day with disposal of trade effluent @ 200 KLD onto land for plantation after treatment through ETP and domestic effluent @ 2.0 KLD onto land for plantation after treatment through septic tank valid for a period upto 30.06.2025. The copies of the consent granted by the Board are enclosed as **Annexure R-3/F**.

12) That earlier a compliant field by Gram Panchayat village Meharban against water and air pollution caused by M/s Bharti Scientific Dyers was received in the office of the Board at Ludhiana through the Government of Punjab, Department of Science, Technology and Environment vide letter no. STE-STE010/222/2024-STE4/817341 dated 05.04.2024. In order to verify the status of the compliant, the industry was visited by officers of the Board on 05.06.2024 when following observations were made: -

- i. The industry was engaged in the process of dyeing of fabric as well as yarn.
- ii. The industry has installed 07 soft flow machines of total capacity 2100 i.e. (1 x 150 Kg), (5 x 300 Kg), (1 x 450 Kg) and 18 cabinet Machines of total capacity 1140 i.e. (2 x 30 Kg), (14 x 60 Kg) & (2 x 120 Kg) inside the premises.
- iii. The industry has installed an ETP for the treatment of effluent generated from the dyeing process. During the visit ETP was in operation and effluent sample was collected from the outlet of ETP and the same was sent to the Boards lab for analysis. As per analysis report, the concentration of various parameters outlet are pH= 8.3, TSS =96 mg/l, TDS = 1319 mg/l, COD = 102 mg/l, BOD =20 mg/l, O&G = 5.6 mg/l, Sulphide = 5.8,

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Phenolic Compound = BDL, Ammonical Nitrogen = 6.2, Total Chromium = BDL & Sodium Absorption Ratio = 6.5, As per the report the results of one parameter i.e. Sulphide (5.8) is found to be beyond the prescribed limit of 2.0.

- iv. Treated effluent was being discharged onto land for plantation provided in 03 pockets having total area of about 1.5 acres. The plantation area was not maintained as per the Karnal technology as effluent was found stagnated in the entire plantation area in the shape of pond and most of the trees were fell down due to water logging. Wild growth of grass were also grown in the plantation area, plantation area was inadequate to manage the quantum of discharge.
- v. The industry has installed one boiler of capacity 7 TPH with water scrubber followed by dust collector as APCD and having stack of adequate height. During the visit industry was found using agro waste as fuel in its boiler and was emitting thick emissions from the stack. Air emission sample was also collected and as per the analysis report, concentration of SPM was found to be 751 mg/Nm³ against the limit of 500 mg/Nm³, hence was found beyond the prescribed limits.
- vi. The estimate generation of effluent from the installed machinery is much more than the discharge for which the industry had obtained consent to operate of the Board, therefore the plantation area developed by the industry was not adequate to manage the quantum of discharge.



- vii. From the above facts, it is clear that the industry has installed much more machinery than the required and is having not adequate arrangements for the disposal of its entire waste water, as such, the industry is violating the provisions of the Water Act, 1974 and Air Act, 1981.
- 13) That it is relevant to mention here that earlier a similar complaint was received in the Board against the industry and the industry was found violating the Environmental Norms during the visit of 28.10.2022 and at that time the industry was given hearing before the Chief Environmental Engineer of the Board on 11.04.2023. In compliance to the decisions of the hearing, the industry has submitted detail of machinery installed with Liquor Ratio etc. but, the detail was wrong and misleading as the number of machines mentioned by industry in its detail is much lesser than the actual machinery found installed at site. Thus, the industry was found not complying with the decisions of hearing afforded on 11.04.2023.

It was further observed that the calculation of generation of effluent from the installed machinery is about 400 KLD, which is twice the discharge for which the industry had obtained consent to operate of the Board i.e. 200 KLD. Further, the plantation area required to manage the discharge of 450 KLD comes to around 5.5 Acre considering the discharge handling capacity as per Karnal technology, whereas the industry had provided plantation area of about 1.5 acres only. From the above facts, it is clear that the industry has installed much more machinery than the required and is having not adequate arrangements for the disposal of its entire waste water. Also, the industry is not meeting with the discharge standards as prescribed by the Board. As such, the industry was found violating

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the provisions of the Water (Prevention and Control of Pollution) Act, 1974. Hence, after consideration of the matter, the Competent Authority of the Board has decided to revoke the Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and to cancel the Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981. Accordingly, the Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide letter no. 4989 dated 08.08.2024 and the Consent to Operate of the industry was cancelled under the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 4991 dated 08.08.2024. A copy of letter no. 4989 dated 08.08.2024 is enclosed as **Annexure R-3/G** and a copy of letter no. 4991 dated 08.08.2024 is enclosed as **Annexure R-3/H**.

- 14) That thereafter the Board had issued directions vide letter no. 5146-47 dated 16.08.2024 for closure of the industry without affording opportunity of hearing by recording the reason in writing that the industrial activity is endangering the environment and ecosystem. A copy of the directions issued vide letter no. 5146-47 dated 16.08.2024 is enclosed as **Annexure R-3/I**. On the directions given by the Board to the PSPCL authorities vide letter no. 5148-49 dated 16.08.2024, the electricity available to the premises of the industrial unit was disconnected. A copy of letter no. 5148-49 dated 16.08.2024 is enclosed as **Annexure R-3/J**.
- 15) That after making compliance of the directions of the Board and taking remedial measures the industry had applied for fresh Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. After consideration, the Board has granted Consent to Operate to the industry under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution)



Act, 1981 for the short period of 06 months with certain terms and conditions vide letter no. CTOW/Fresh/LDH3/2024/27098827 dated 07/11/2024 and letter no. CTOA/Fresh/LDH3/2024/27101443 dated 07/11/2024 respectively and both the consents are valid upto 06/05/2025. The copies of the Consents to Operate granted to the industry are enclosed as **Annexure R-3/K**.

- 16) That it is relevant to mention here that as per the policy of the Board, the temporary restoration of electricity connection has to be restored on permanent basis after three-time monitoring of the industrial unit. However, a complaint has been received as explained in the preceding paragraphs of the reply and during inspection the industrial unit was found violating the environmental norms under the Water (Prevention and Control of Pollution) Act, 1974. Hence, the electricity connection of the industrial unit was disconnected without affording an opportunity of hearing to the industry.
- 17) That in further compliance to the Order dated 10.02.2025, the status of compliance of the conditions of consent granted by the Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is enclosed in the form of Annexures herewith. The compliance status under the Water (Prevention and Control of Pollution) Act, 1974 is enclosed as **Annexure R-3/L** and the compliance status under the Air (Prevention & Control of Pollution) Act, 1981 is enclosed as **Annexure R-3/M**.
- 18) That the electricity connection of the industrial unit namely M/s Bharti Scientific Dyers was disconnected by the Punjab Pollution Control Board in view of the facts and circumstances narrated in the reply herein above. The reply is filed in compliance to Order

dated 10.02.2025 for kind consideration and appropriate order of the Hon'ble Tribunal.

Date: 14-02-2025

Place: Ludhiana

Submitted by



(Er. Gurmit Singh)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana
(On behalf of Respondent no. 3)

ਤਰੱਤ ਅਤਿ ਜਹਰੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ(ਪੂਰਬੀ)।
2. ਵਾਤਾਰਵਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ-25635-36/ਐਮ.ਏ ਮਿਤੀ - 29.11.2024

ਵਿਸ਼ਾ- Compliance of Order in NGT Original Application No. 1137 of 2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅਧਿਕਾਰ
ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 12.12.2024 ਲਈ ਨਿਸਚਿਤ ਹੈ। ਇਸ ਕੇਸ
ਵਿੱਚ ਮਿਤੀ 18-11-2024 ਨੂੰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਕਾਰਵਾਈ ਅਨੁਸਾਰ ਮੌਕਾ ਸੁਆਇਨਾ
ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਦੀ ਰਿਪੋਰਟ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਦਾਇਰ ਕਰਕੇ
ਰਿਪੋਰਟ ਸੂਚਨਾ ਹਿੱਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਮਿਤੀ- 29-11-2024

ਪਿਠ ਅਕਾਠ ਨੰ-25636/ਐਮ.ਏ

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡੀ.ਐਮ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਦੀ ਸੂਚਨਾ ਦਿੱਤੀ।

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

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Annexure-R-3/A

Annexure-A
IMMEDIATE URGENT MATTER
NGT CASE

OFFICE OF DEPUTY COMMISSIONER, LUDHIANA
(M.A BRANCH)

To

1. Sub Divisional Magistrate (East),
Ludhiana
2. Environmental Engineer,
Punjab Pollution Control Board,
Ludhiana

No. 25635 36/M.A

Date: 29.11.2024

**Sub: Compliance of orders in NGT Original Application No. 1137
of 2024**

In reference to subject cited matter, it is requested to you that the subject cited case is listed before the Hon'ble NGT Court on 20.12.2024. As per the order dated 18.11.2024 passed by the Hon'ble Court, visit the site, take necessary action and after filing the report before the Hon'ble Court, send copy of the report to this office for information in the matter please.

This may be treated as MOST URGENT

sd
For Deputy Commissioner
Ludhiana

Endst. No. 25636/M.A

Date: 29.11.2024

A copy of above is forwarded to P.A to Hon'ble Deputy Commissioner, Ludhiana for information.

-sd-
For Deputy Commissioner
Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office II, F-618 B, Back Side CIO Office, Phase-5, Focal Point, Ludhiana
E-mail: seczo2ldhppcb@yahoo.com

Ph No: 0161-2670111

Dated 17/11/25

No. PPCB/SEL/ZO-2/LDH/2025/NS.S.7..

Regd.

To

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana.

Sub: Revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the industry to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its industrial premises.

And whereas, it is also mandatory on part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH3/2024/27098827 dated 07.11.2024, having validity upto 06.05.2025.

And whereas, in compliance of the order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 1137/2024 titled as "Neelam Rani & Others vs State of Punjab" on 18.11.2024, the Deputy Commissioner, Ludhiana dated 29.11.2024 constituted a team comprising of Sub Divisional Magistrate, Ludhiana (east) and the concerned Environmental Engineer of the Board.

And whereas, accordingly, the team visited the industry on 12.12.2024 and observed that:

1. The industry is a dyeing unit and engaged in the process of cloth and yarn dyeing.
2. During visit, the effluent treatment plant which consists of Collection Tank, Chemical Dosing Tank, Flocculator, Tube Settler, Filters and Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre within premises of the industry.
3. The effluent sample from the outlet of Effluent treatment plant was collected. As per the analysis report, the concentration of various parameters outlet were found as pH= 7.7, TSS = 28 mg/l, TDS = 1205 mg/l, COD = 279 mg/l, BOD = 55 mg/l, O&G = 8.2 mg/l, Sulphide = 1.5 mg/l, Phenolic Compound = BDL, Ammonical Nitrogen = 16, Total Chromium = BDL and Sodium Absorption Ratio = 8.9. As per the report the results of various parameters i.e. BOD (55) and COD (279) were found to be beyond the prescribed limit of 30 & 250 mg/l.

And whereas, the industry is violating of provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided to revoke the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, consent to operate vide no. G.O. (Fresh)/LDH3/2024/27098827 dated 07.11.2024 under the said act is hereby, revoked.

[Signature]
For and on behalf of
Punjab Pollution Control Board
Dated 17/10/25

Endst. No. 258

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action.

[Signature]
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Head Office: H.F. 648 B, Back Side CICU Office, Phase 5, Local Point, Ludhiana
Ph No: 0161 2670141

No. PPCB/SEL/20-2/LDH/2025/855/1

Regd.

Dated 17/11/25

M. S. Bhatt Scientific Dyers,
Rahgo Road, Meharban,
Ludhiana

Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

In order to protect and improve the environment and for prevention of hazardous to human beings, other living creatures, plants and property and for maintaining or restoring the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Environment Protection and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain Rules under the provisions of the Environment (Protection) Act, 1986 and these Laws are collectively and severally been referred to as the Environmental Laws.

Whereas, the Punjab Pollution Control Board (will be referred as 'Board' in subsequent paras) was constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and is thus implementing the provisions of the aforementioned Environmental Laws in the State of Punjab.

Whereas, it is mandatory on part of the industry to obtain 'consent to establish' (CTE) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Environment Protection & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the industry to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent from its premises.

And whereas, it is also mandatory on the part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH3/2024/27098827 dated 07.11.2024, having validity upto 06.05.2025.

And whereas, in compliance of the order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 1137/2024 titled as "Neelam Rani & Others vs State of Punjab" on 18.11.2024, the Deputy Commissioner, Ludhiana dated 29.11.2024 constituted a team comprising of Sub Divisional Magistrate, Ludhiana (east) and the concerned Environmental Engineer of the Board

And whereas, accordingly, the team visited the industry on 12.12.2024 and observed that

- The industry is a dyeing unit and was engaged in the process of cloth and yarn dyeing.
- During visit, the effluent treatment plant which consists of Collection Tank, Chemical Dosing Tank, Flocculator, Tube Settler, Filters and Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre within premises of the industry.
- The effluent sample from the outlet of Effluent treatment plant was collected. As per the analysis report, the concentration of various parameters outlet were found as pH= 7.7, TSS = 25 mg/l, TDS = 1205 mg/l, COD = 279 mg/l, BOD = 55 mg/l, O&G = 8.2 mg/l, Sulphide = 1.5, Phenolic Compound = BDL, Ammonical Nitrogen = 16, Total Chromium = BDL and Sodium Absorption Ratio = 8.9. As per the report the results of various parameters i.e. BOD (55) and COD (279) were found to be beyond the prescribed limit of 30 & 250 mg/l

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974

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And whereas, the Competent Authority of the Punjab Pollution Control Board has decided that directions u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for the closure of the industry and disconnection of electric supply of the industry by the PSPCL Authorities without giving any opportunity of personal hearing as the industrial activity is endangering the environment and ecosystem.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

- 1) That, the industry shall close down its operations, not to operate the unit and dismantle and remove all outlets and stop forthwith discharging its wastewater into sewer or through any other mode.
- 2) That, the industry will not restart any process unless all necessary water control measures are taken and concentration of various pollutants in its treated trade effluent conforms to the standards laid down by the Board for such type of discharges.
- 3) That, the industry will not restart until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.
- 4) That, the Punjab State Power Corporation Limited authorities shall disconnect the supply of electricity available to the industry.

in case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Indst. No. 260

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of
Punjab Pollution Control Board
Dated 17/01/25

For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Annexure R-3/D
LIFE

Zonal Office-II, E-6/8-B, Back Side CUCU Office, Phase-5, Focal Point, Ludhiana
E-mail: sec202@ppcb@yahoo.com Ph No: 0161-2601111

No. PPCB/SEE/ZO-2/LDH/2024/36.1.1. 69 Regd. Dated 17/01/25

To

- 1) The Chief Engineer (DS-Central)
Punjab State Power Corporation Limited,
Opp PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.
- 2) The Superintending Engineer (DS-West Circle),
Punjab State Power Corporation Limited,
Opp PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to disconnect the supply of electricity available in the premises of subject cited industry with immediate effect.

As such, you are, hereby directed 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to comply with the following directions:

"That authorities concerned shall disconnect the supply of electricity available to the premises of subject cited industry with immediate effect."

Failure to comply with the above said directions shall make the PSPCL authorities and officers concerned liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Endst.No. 263

For and on behalf of
Punjab Pollution Control Board
Dated. 17/01/25

A copy of the above is forwarded to M/s Bharti Scientific Dyers, Rahon Road Meharban, Ludhiana.

Endst.No. 264

For and on behalf of
Punjab Pollution Control Board
Dated. 17/01/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and compliance. He is directed to ensure the effective compliance of above said directions and submit report within 3 days positively.

For and on behalf of
Punjab Pollution Control Board

REPORT OF THE JOINT COMMITTEE

(Constituted by the Hon'ble National Green Tribunal vide order dated 18.11.2024 passed in Original Application No. 1137/2024 Neelam Rani and Others V/s State of Punjab)

Background of the case

Ms. Neelam Rani has filed an application with the Hon'ble National Green Tribunal complaining against the water and air pollution caused by an industrial unit namely M/s Bharti Scientific Dyers, Village Meharban, Rahon Road, Ludhiana. The application was treated as Original Application no. 1137/2024 titled as "Neelam Rani and Others v/s State of Punjab."

Order passed by the Hon'ble National Green Tribunal (Dated 18.11.2024)

After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 18.11.2024, thereby constituting a Joint Committee comprising of District Magistrate, Ludhiana and Punjab Pollution State Control Board with the direction to visit the site, collect relevant information and submit a factual report within one month. In this regard, the relevant extract of paragraph 3, 4 and 5 of the order dated 18.11.2024 passed in O.A No. 1137/2024 is reproduced herein below:-

"3. In our view, we find it appropriate to obtain to verify the facts before proceedings further in the matter and, therefore, constitute a Joint Committee comprising District Magistrate Ludhiana and Punjab State Pollution Control Board.

4. District Magistrate, Ludhiana shall be the Nodal Authority for co-ordination and compliance of this order.

5. Said Committee shall visit the site, collect relevant information and submit a factual report within one month."

Compliance of order dated 18.11.2024 passed by the Hon'ble National Green Tribunal

The Deputy Commissioner, Ludhiana vide letter no. 25635-36/M.A dated 29.11.2024 requested the Sub Divisional Magistrate (East), Ludhiana and Environmental Engineer, Punjab Pollution Control Board, Ludhiana to visit the site, take necessary action in accordance with the orders dated 18.11.2024 of the Hon'ble Tribunal. Copy of letter no. 25635-36/M.A dated 29.11.2024 of the Deputy Commissioner, Ludhiana along with its translation in English is attached herewith as Annexure-A.



Visit carried out by the Joint Committee on 12.12.2024

The Joint Committee visited the site of M/s Bharti Scientific Dyers, Rahon Road, Ludhiana on 12.12.2024 and observed as under:

1. The industry is a dyeing industry engaged in the process of cloth and yarn dyeing and is operating with valid consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for a period upto 06.05.2025. Consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are granted to the industry for discharge of treated trade effluent @ 120 KLD onto land for plantation after treatment in the effluent treatment plant and for operation of Fluidized Bed (FBC) boiler furnace of capacity 07 TPH with use of Rice Husk as fuel.
2. The industry as well as its effluent treatment plant of capacity 360 KLD which consists of Collection Tank → Chemical Dosing Tank → Flocculator → Tube Settler → Filters → Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre as per karnal technology within premises of the industry.
3. The industry has installed Fluidized Bed (FBC) boiler of capacity 07 TPH to meet with the steam requirement. Cyclone separator followed by wet scrubber with water re-circulation system and stack of height more than 100 feet above ground level has been installed as Air Pollution Control device (APCD). During visit, the industry was found using rice husk as fuel in the boiler furnace and no unauthorized fuel was found there in the industry premises. Air Pollution Control device (APCD) was in operation. No black smoke was being found emitted from the stack of the boiler furnace.
4. Air emission sample from the stack of Air Pollution Control device and effluent sample from the outlet of Effluent treatment plant was collected during visit. Emission and effluent samples collected from the industry were sent to Punjab Pollution Control Board, Zonal Laboratory at Ludhiana for analysis.

Request for adjournment made to the Hon'ble National Green Tribunal:

That a request for seeking 15 days time to file report of Joint Committee was submitted before the Hon'ble Tribunal vide letter dated 19.12.2024. A copy of the



request letter dated 19.12.2024 submitted before the Hon'ble National Green Tribunal is enclosed as **Annexure-B**.

Acceptance of request for adjournment: Order dated 20.12.2024 passed the Hon'ble Tribunal.

The Hon'ble Tribunal accepted the request by passing the following orders dated 20.12.2024:

1. Mr. Bhasham, Assistant Environmental Engineer, Punjab Pollution Control Board has been appeared through VC, and seeks 15 days more time to submit report.
2. List on 23.01.2025.

Analysis results of air emission samples collected on 12.12.2024:

1. The air emission sample collected from the stack of the industry on 12.12.2024 by the Joint Committee was sent to Zonal Laboratory of the Board at Ludhiana.
2. The analysis report of the air emission sample collected from the stack of Air Pollution Control Device (APCD) installed with the Boiler furnace of capacity 07 TPH of the industry is tabulated below:

| Sr. No | Point of Sample Collection | Parameters | Results | Prescribed Standard |
|--------|---|--|------------------------|------------------------|
| 1 | Port hole on stack after APCD (Boiler @ 07 TPH + Water Ball @ 02 TPH) | Particulate Matters (mg/Nm ³) at 12% CO ₂ | 486 mg/Nm ³ | 500 mg/Nm ³ |

The sample result was found within the permissible limits.

A copy of the analysis report of air emission sample issued by the Zonal Laboratory, Punjab Pollution Control Board, Ludhiana is attached herewith as **Annexure-C**.

Analysis results of effluent sample collected on 12.12.2024:

1. The effluent sample collected from the outlet of ETP of the industry on 12.12.2024 was sent to Zonal Laboratory of the Board at Ludhiana.
2. The analysis report of effluent sample collected from the outlet of the ETP of the industry is tabulated below:

| Sr. No | Parameters | Outlet of ETP | Prescribed Standard |
|--------|-------------------------------|---------------|---------------------|
| 1 | pH | 7.7 | 6.5-8.5 |
| 2 | Total Suspended Solids (mg/l) | 28 | 100 |

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Jasleen

| | | | |
|----|-----------------------------------|------|------|
| 3 | Total Dissolved Solids (mg/l) | 1205 | 2100 |
| 4 | Chemical Oxygen Demand (mg/l) | 279 | 250 |
| 5 | Bio-Chemical Oxygen Demand (mg/l) | 55 | 30 |
| 6 | Oil & Grease (mg/l) | 8.2 | 10 |
| 7 | Sulphides (mg/l) | 1.8 | 2.0 |
| 8 | Phenolic Compound | BDL | 1.0 |
| 9 | Amonical Nitrogen (mg/l) | 16 | 50 |
| 10 | Total Chromium (mg/l) | BDL | 2.0 |
| 11 | Sodium Absorption Ration (SAR) | 8.9 | 26.0 |

Only BOD & COD was found beyond the permissible limits.

A copy of the analysis report of air emission sample issued by the Zonal Laboratory, Punjab Pollution Control Board, Ludhiana is attached herewith as Annexure-D.

Observations of the Joint Committee

1. The industry was having valid permission from the Punjab Pollution Control Board under the Water (Prevention & Control of Pollution Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the period upto 06.05.2025
2. The industry has installed proper Air Pollution Control device (APCD) with stack of adequate height of 100 feet above ground level with its boiler furnace.
3. The industry was not emitting black smoke from its stack during the visit and has achieved the emission standards as prescribed by the MOEF/CPCB/PPCB. The concentration of Particulate Matters (PM) is found to be 486 mg/Nm³ which is with the prescribed limits of 500 mg/Nm³, hence the industry has complied with the provisions of the Air (Prevention & Control of Pollution) Act, 1981,
4. The industry has installed Effluent Treatment Plant (ETP) of adequate capacity to handle the waste water generation of 120 KLD.
5. The industry has developed adequate land under plantation as per Karal Technology for disposal of its treated waste water onto land for plantation.
6. No bye-pass arrangement for disposal of untreated trade effluent was observed there in the Effluent Treatment Plant of the industry.

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7. Effluent Treatment Plant installed by the industry failed to achieve the effluent discharge standards as prescribed by the MOEF/CPCB/PPCB i.e. the concentration of various parameters i.e. COD (279 mg/l) and BOD (55 mg/l) is found to be beyond the prescribed limit of 30 mg/l & 250 mg/l. As such the industry is found to be violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Action taken by the Punjab Pollution Control Board against the industry for violation of the Provisions of the Water (Prevention & Control of Pollution) Act, 1974

In view of the facts stated above, the Punjab Pollution Control Board vide letter no. 257 dated 17.01.2025 has revoked the consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and further vide letter no. 259 dated 17.01.2025 has issued directions to the industry under the Water (Prevention & Control of Pollution) Act, 1974 as under:-

- a) That, the industry shall close down its operations, not to operate the unit and dismantle and remove all outlets and stop forthwith discharging its wastewater into sewer or through any other mode.
- b) That, the industry will not restart any process unless all necessary water control measures are taken and concentration of various pollutants in its treated trade effluent conforms to the standards laid down by the Board for such type of discharges.
- c) That, the industry will not restart until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974
- d) That, the Punjab State Power Corporation Limited authorities shall disconnect the supply of electricity available to the industry.

A copy of the letter no. 257 dated 17.01.2025 vide which consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 of the industry has been revoked is attached herewith as **Annexure-E** and copy of letter no. 259 dated 17.01.2025 vide which directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued by the Board to the industry for its closure is attached herewith as **Annexure-F**.

Apart from above, the Punjab Pollution Control Board vide letter no. 261-62 dated 17.01.2025 has also issued following directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 to the Punjab State Power Corporation Limited (PSPCL) authorities:



"That the authorities concerned shall disconnect the supply of the electricity available to the premises of subject cited industry with immediate effect."

A copy of the directions issued by the Punjab Pollution Control Board to the PSPCL authorities vide letter no. 261-62 dated 17.01.2025 is attached herewith as

Annexure-G.

Further, it is mentioned here that the Assistant Executive Engineer, Punjab State Power Corporation Limited, Sunder Nagar Division (SPD), Ludhiana vide their office memo no. 88 dated 21.01.2025 informed to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana that electric connection of the industry M/s Bharti Scientific Dyers, Meharban, Rahon Road, Ludhiana has been disconnected on 21.01.2025 and has enclosed the disconnection order no. 85 dated 21.01.2025. A copy of letter issued by the Assistant Executive Engineer, Punjab State Power Corporation Limited, Ludhiana is attached herewith as **Annexure-H.**

Submission of the status report

The Joint Committee hereby submit its report in compliance to order dated 18.11.2024 passed in O.A No. 1137 for kind consideration of the Hon'ble Tribunal.


Er. Gurmit Singh
Environmental Engineer,
Punjab Pollution Control Board,
Ludhiana


Jasleen Kaur
Sub Divisional Magistrate (East)
Ludhiana

Place: Ludhiana
Date: 21-01-2025



Annexure - R-3/F



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R15LDH33039006 Application No : 14307668

To,

Tilakraj
 Rahon Road, Meharban, Ludhianna
 Ludhiana, Ludhiana-141007

Subject: Extension in the period of validity of 'consent to operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

| | |
|------------------------------------|---|
| Consent to Operate Certificate No. | CTOW/Renewal/LDH3/2021/14307668 |
| Date of issue : | 25/07/2021 |
| Date of expiry : | 30/06/2025 |
| Certificate Type : | Renewal |
| Previous CTO No. & Validity : | R15LDH3CTOW3248049 From: 28/10/2015 To: 30/06/2020 |

2. Particulars of the Industry

| | |
|-------------------------------------|---|
| Name & Designation of the Applicant | Tilakraj, (Proprietor) |
| Address of Industrial premises | Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007 |
| Capital Investment of the Industry | 98.57 lakhs |
| Category of Industry | Red |
| Type of Industry | Other |
| Scale of the Industry | Small |
| Office District | Ludhiana Iii |

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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Page 1

The validity in the period of the 'consent to operate' earlier granted u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 vide no. R15LDH3CTOW3248049 dated 28.10.2015, valid upto 30.06.2020 is hereby extended upto 30.06.2025 with same terms & conditions as mentioned in the original consent granted to the industry with special condition that

1) The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA). In absence of obtaining of permission, the operation of the industry is entirely at its risk and cost and the Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of nonobtaining of such permission.

2) The industry shall comply with the manufacture, storage and import of Hazardous Chemical Rules, 1989 (as amended) and submit the details on onsite emergency plan, safety reports and safety audit reports in accordance with the manufacture, storage and import of hazardous chemical rules, 1989, in case the industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.

3) The industry shall provide adequate arrangement for fire fighting and against any accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. The industry to obtain necessary permissions from the concerned authorities like Municipal Corporation, Ludhiana and Deptt. of Labour/Director of Factories, Punjab with respect to the above safety measures.

4) The industry shall comply with the directions for which notice has been issued by the Board vide letter no. PPCB/2018/445 dated 08-06-2018 for waste water minimization in fixed time schedule that is to be allowed by the Board including replacement of high liquor machines with low liquor ratio machines. The Industry shall adopt a complete waste water minimization mechanism that includes the re-circulation of cooling water, recovery and re-use of steam condensate, non-installation of winch dyeing/drum dyeing machines, use of low liquor ratio dyeing machines, adoption of minimum baths for dyeing, re-use of treated trade effluent wherever possible and any other measure which may result in the water conservation and waste water minimization.

5) The industry shall comply with the directions for which notice has been issued by the Board vide letter no. PPCB/CEE/HO/PS/2018/440 dated 07-06-2018 regarding not to use of inorganic colours, dyes and pigments for dyeing, printing and allied processes in the textile industry.

This letter for extension of consent be appended with the original consent issued vide no. vide no. R15LDH3CTOW3248049 dated 28.10.2015 under Water (Prevention & Control of Pollution) Act, 1974.



25/07/2021

(Pardeep Balu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana with the request to report w.r.t the compliance of specific conditions as per the time scheduled allowed to the industry and bank guarantee of Rs. 25,000/- earlier submitted by the industry be returned to the industry.



25/07/2021

(Pardeep Balu)
Environmental Engineer

For & on behalf



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

| | | |
|--|-----------------------|---------------------------|
| Office Dispatch No : | Registered/Speed Post | Date: |
| Industry Registration ID: R15LDH33039006 | | Application No : 14307652 |

To,

Tilakraj
Rahon Road, Meharban, Ludhiana
Ludhiana, Ludhiana-141007

Subject: Extension in the period of validity of 'consent to operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

| | |
|------------------------------------|---|
| Consent to Operate Certificate No. | CTOA/Renewal/LDH3/2021/14307652 |
| Date of issue : | 10/02/2021 |
| Date of expiry : | 30/06/2025 |
| Certificate Type : | Renewal |
| Previous CTO No. & Validity : | R15LDH3CTOA3251047 From:28/10/2015 To:30/06/2020 |

2. Particulars of the Industry

| | |
|-------------------------------------|---|
| Name & Designation of the Applicant | Tilakraj, (Proprietor) |
| Address of Industrial premises | Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007 |
| Capital Investment of the Industry | 98.57 lakhs |
| Category of Industry | Red |
| Type of Industry | Other |
| Scale of the Industry | Small |
| Office District | Ludhiana Iii |

The validity in the period of the 'consent to operate' earlier granted u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 vide no. R15LDH3CTOA3251047 dated 28-10-2015 is hereby extended upto 30-06-2025 with same terms & conditions as mentioned in the original consent granted to the industry and with special condition that

- 1) The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA). In absence of obtaining of permission, the operation of the industry is entirely at its risk and cost and the Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non-obtaining of such permission.
- 2) The industry shall comply with the manufacture, storage and import of Hazardous Chemical Rules, 1989 (as amended) and submit the details on onside emergency plan, safety reports and safety audit reports in accordance with the manufacture, storage and import of hazardous chemical rules, 1989, in case the industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.
- 3) The industry shall provide adequate arrangement for fire fighting and against any accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. The industry to obtain necessary permissions from the concerned authorities like Municipal Corporation, Ludhiana and Deptt. of Labour/Director of Factories, Punjab with respect to the above safety measures.
- 4) The industry shall comply with the directions for which notice has been issued by the Board vide letter no. PPCB/2018/445 dated 08-06-2018 for waste water minimization in fixed time schedule that is to be allowed by the Board including replacement of high liquor machines with low liquor ratio machines. The Industry shall adopt a complete waste water minimization mechanism that includes the re-circulation of cooling water, recovery and re-use of steam condensate, non-installation of winch dyeing/drum dyeing machines, use of low liquor ratio dyeing machines, adoption of minimum baths for dyeing, re-use of treated trade effluent wherever possible and any other measure which may result in the water conservation and waste water minimization.
- 5) The industry shall comply with the directions for which notice has been issued by the Board vide letter no. PPCB/CEE/HO/PS/2018/440 dated 07-06-2018 regarding not to use of inorganic colours, dyes and pigments for dyeing, printing and allied processes in the textile industry.
- 6) The industry will take all necessary measures to ensure that there will be no black smoke from their stacks provided with the boiler furnace, including
 - a. The industry will not use textile waste/municipal solid waste/wet fuel/rubber waste/ plastic waste/ low grade/wapsi fuel or any other unauthorized fuel in its boiler furnace and ensure to use only those fuels which are allowed by the Board.
 - b. In case, the industry will use agro based materials/wood, it must be chopped to a size less than 10 mm before its use as fuel in fluidized bed furnace. Whereas, in case of use of the mustard straw, the industry shall use it only in combination with other biomass/bio-residue and its quantity shall not exceed beyond 10-15% of the total fuel used.
 - c. The industry shall maintain for atleast one month backup/recording facility of online night vision CCTV cameras focusing towards the outlet of the stack as well as fuel feeding point of the boiler and regularly monitor the stacks through internal mechanism for 24X7 monitoring of the stacks.
 - d. The industry shall regularly operate its mechanized fuel feeding arrangements for the controlled feeding to its boiler furnace.
 - e. The industry shall regularly clean its APCD dust by operating the mechanized rotary valve.
 - f. The industry will store its boiler ash in environmentally sound manner and ensure its lifting regularly from the premises and shall take up the issue with the brick kiln owners for reusing the fuel ash for brick manufacturing or shall explore the possibility for other reuse. The industry will make agreement with such users in writing and maintain record of such lifting on day to day basis.

This letter for extension of consent be appended with the original consent issued vide no. R15LDH3CTOA3251047 dated 28-10-2015 under Air (Prevention & Control of Pollution) Act, 1981.



11/02/2021

(Sandeep Bahl)
Sr Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana lii, 141007

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Annexure-R-3/F

Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana with request to report w.r.t the compliance of specific conditions as per the time scheduled allowed to the industry.

11/02/2021

(Sandeep Bahl)
Sr Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-11, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/4989
To

Regd.

Dated 08/08/24

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana.

Sub: Revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the industry to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its industrial premises.

And whereas, it is also mandatory on part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board

And whereas, the industry is a red category dyeing unit and the same was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH3/2021/14307668 dated 25.07.2021 and Air Act, 1981 vide no. CTOA/Renewal/LDH3/2021/14307652 dated 10.02.2021 for the dyeing of yarn @ 1000 kgs/day & dyeing of cloth @ 1500 kgs/day with disposal of trade effluent @ 200 KLD onto land for plantation after treatment through ETP and domestic effluent @ 2.0 KLD onto land for plantation after treatment through septic tank, which is valid for a period upto 30.06.2025.

And whereas, a compliant field by gram panchayat village Meharban against water and air pollution caused by M/s Bharti Scientific Dyers was received in the Board.

And whereas, to verify the status of the compliant the industry was visited by officers of the Board on 05.06.2024 and it was observed as under:

1. The industry was engaged in the process of dyeing of fabric as well as yarn.
2. The industry has installed 07 soft flow machines of total capacity 2100 i.e. (1 x 150 Kg), (5 x 300 Kg), (1 x 450 Kg) and 18 cabinet Machines of total capacity 1140 i.e. (2 x 30 Kg), (14 x 60 Kg) & (2 x 120 Kg) inside the premises.
3. During the visit the effluent sample was collected from the outlet of ETP and as per analysis report, the concentration of various parameters outlet are pH= 8.3, TSS =96 mg/l, TDS = 1319 mg/l, COD = 102 mg/l, BOD =20 mg/l, O&G = 5.6 mg/l, Sulphide = 5.8, Phenolic Compound = BDL, Ammonical Nitrogen = 6.2, Total Chromium= BDL & Sodium Absorption Ratio= 6.5, As

per the report the results of one parameter i.e. Sulphide (5.8) is found to be beyond the prescribed limit of 2.0.

4. Treated effluent was being discharged onto land for plantation provided in 03 pockets having total area of about 1.5 acres, out of which one pocket of about 0.75 acres was newly developed as fresh saplings were provided there.
5. The plantation area was not maintained as per the carnal technology as effluent was found stagnated in the entire plantation area in the shape of pond and most of the trees were fell down due to water logging. Wild growth of grass were also grown in the plantation area, plantation area was inadequate to manage the quantum of discharge.
6. The industry has installed one boiler of capacity 7 TPH with water scrubber followed by dust collector as APCD and having stack of adequate height. During the visit industry was found using agro waste as fuel in its boiler and was emitting thick emissions from the stack. Air emission sample was also collected and as per the analysis report, concentration of SPM was found to be 751 mg/Nm³ against the limit of 500 mg/ Nm³, hence was found beyond the prescribed limits.

And whereas, further, earlier a similar complaint was received in the Board against the industry and the industry was found violating during the visit on 28.10.2022.

And whereas, accordingly the industry was given an opportunity of personal hearing before the Chief Environmental Engineer on 11.04.2023 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, after the hearing following decisions were taken:

1. The industry shall upgrade its APCD and shall submit completion certificate, within 15 days.
2. The industry shall submit bank guarantee of Rs. 50,000/- as an assurance not to emit black smoke in future and to comply with the provisions of Air (Prevention & Control of Pollution) Act, 1981, within 10 days.
3. The industry shall submit the detail of machinery alongwith detail of liquor ratio, no of lots/baths and corresponding effluent generation, within 10 days.
4. The industry shall ensure that the plantation area is maintained properly and there shall be no stagnation in the plantation area.
5. The industry shall not dry its ETP sludge in open, make scientific arrangement for drying and shall ensure the drying & storage of sludge as per provisions of Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016.
6. It was made clear to the industry that if the industry was found emitting black smoke in future, then penal action will be taken against the industry under the provisions of Environmental Laws, without any further notice/opportunity of hearing.
7. Environmental Engineer, Regional Office-3, Ludhiana shall visit the industry after 15 days to verify the contentions made by the industry, collect the effluent and stack samples, verify the actual discharge as per machinery, adequacy of plantation and submit report / recommendations, accordingly.

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And whereas, in compliance of the decision mentioned at Sr. no-02, the industry had submitted bank guarantee of RS. 50,000/- but the same had expired on 15.05.2024 and the industry had failed to get the bank guarantee extended. Further, in compliance of decision mentioned at Sr. no- 3, the industry had submitted detail of the installed machinery with liquor ratio etc. but, the detail was wrong and misleading as the number of machines mentioned by the industry in its detail is much lesser than the actual machinery installed at site. Thus, the industry is not complying with the decisions of hearing afforded to it on 11.04.2023.

And whereas, the calculation of generation of effluent from the installed machinery is about 400 KLD, which is twice the discharge for which the industry had obtained consent to operate of the Board i.e. 200 KLD. Further, the plantation area required to manage the discharge of 450 KLD comes to around 5.5 Acre considering the discharge handling capacity as per Karnal technology, whereas the industry had provided plantation area of about 1.5 acres only. From the above facts, it is clear that the industry has installed much more machinery than the required and is having not adequate arrangements for the disposal of its entire waste water. Also, the industry is not meeting with the discharge standards as prescribed by the Board. As such, the industry is violating the provisions of the Water Act, 1974.

And whereas, the matter was considered by the Competent Authority of the Board and it was decided to revoke the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, consent to operate under the said act is hereby, revoked.

Kuldeep Singh
For and on behalf of
Punjab Pollution Control Board

Endst. No. 4990

Dated 08/08/24.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action.

Kuldeep Singh
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/...../499/

Regd.

Dated 08/08/24

To

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana.

Sub: Cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on part of the Industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the Industry to obtain consent to operate an outlet u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of air emissions from its industrial premises.

And whereas, it is also mandatory on part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board

And whereas, the industry is a red category dyeing unit and the same was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH3/2021/14307668 dated 25.07.2021 and Air Act, 1981 vide no. CTOA/Renewal/LDH3/2021/14307652 dated 10.02.2021 for the dyeing of yarn @ 1000 kgs/day & dyeing of cloth @ 1500 kgs/day with disposal of trade effluent @ 200 KLD onto land for plantation after treatment through ETP and domestic effluent @ 2.0 KLD onto land for plantation after treatment through septic tank valid for a period upto 30.06.2025.

And whereas, a compliant field by gram panchayat village Meharban against water and air pollution caused by M/s Bharti Scientific Dyers was received in the Board.

And whereas, to verify the status of the compliant the industry was visited by officers of the Board on 05.06.2024 and it was observed as under:

1. The industry was engaged in the process of dyeing of fabric as well as yarn.
2. During the visit ETP was in operation and effluent sample was collected from the outlet of ETP and as per analysis report, the concentration of various parameters outlet are pH= 8.3, TSS =96 mg/l, TDS = 1319 mg/l, COD = 102 mg/l, BOD =20 mg/l, O&G = 5.6 mg/l, Sulphide = 5.8, Phenolic Compound = BDL, Ammonical Nitrogen = 6.2, Total Chromium= BDL & Sodium Absorption Ratio= 6.5, As per the report the results of one parameter i.e. Sulphide (5.8) is found to be beyond the prescribed limit of 2.0.

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3. Treated effluent was being discharged on to land for plantation provided in 03 pockets having total area of about 1.5 acres, out of which one pocket of about 0.75 acres was newly developed as fresh saplings were provided there.
 4. The plantation area was not maintained as per the carnal technology as effluent was found stagnated in the entire plantation area in the shape of pond and most of the trees were fell down due to water logging. Wild growth of grass were also grown in the plantation area, plantation area was inadequate to manage the quantum of discharge.
 5. The industry has installed one boiler of capacity 7 TPH with water scrubber followed by dust collector as APCD and having stack of adequate height. During the visit industry was found using agro waste as fuel in its boiler and was emitting thick emissions from the stack. Air emission sample was also collected and as per the analysis report, concentration of SPM was found to be 751 mg/Nm³ against the limit of 500 mg/ Nm³, hence was found beyond the prescribed limits.

And whereas, further, earlier a similar complaint was received in the Board against the industry and the industry was found violating during the visit on 28.10.2022.

By And whereas, accordingly the industry was given an opportunity of personal hearing before the Chief Environmental Engineer on 11.04.2023 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, after the hearing following decisions were taken:

1. The industry shall upgrade its APCD and shall submit completion certificate, within 15 days.
2. The industry shall submit bank guarantee of Rs. 50,000/- as an assurance not to emit black smoke in future and to comply with the provisions of Air (Prevention & Control of Pollution) Act, 1981, within 10 days.
3. The industry shall submit the detail of machinery alongwith detail of liquor ratio, no of lots/baths and corresponding effluent generation, within 10 days.
4. The industry shall ensure that the plantation area is maintained properly and there shall be no stagnation in the plantation area.
5. The industry shall not dry its ETP sludge in open, make scientific arrangement for drying and shall ensure the drying & storage of sludge as per provisions of Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016.
6. It was made clear to the industry that if the industry was found emitting black smoke in future, then penal action will be taken against the industry under the provisions of Environmental Laws, without any further notice/opportunity of hearing.
7. Environmental Engineer, Regional Office-3, Ludhiana shall visit the industry after 15 days to verify the contentions made by the industry, collect the effluent and stack samples, verify the actual discharge as per machinery, adequacy of plantation and submit report / recommendations, accordingly.

And whereas, in compliance of the decision mentioned at Sr. no-02, the industry had submitted bank guarantee of RS. 50,000/- but the same has been expired on 15.05.2024 and the industry has failed to get the bank guarantee renewed. Further, in compliance of decision

mentioned at Sr. no- 3, the industry had submitted detail of the installed machinery with liquor ratio etc. but, the detail was wrong and misleading as the number of machines mentioned by the industry in its detail is much lesser than the actual machinery installed at site. Also, the concentration of particulate matter is beyond the permissible limits prescribed by the Board. Thus, the industry is not complying with the decisions of hearing afforded to it on 11.04.2023.

And whereas, the industry is violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the matter was considered by the Competent Authority of the Board and it was decided to cancel the consent to operate under the Air (Prevention & Control of Pollution) Act, 1981.

As such, in exercise of the powers conferred under the provisions of the Air (Prevention & Control of Pollution) Act, 1981, consent to operate under the said act is hereby, cancelled.

Endst. No. 4992

Dated 08/08/24.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action.

Kuldeep
For and on behalf of
Punjab Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD



Annexure-R-37

Zonal Office-II, E-648-B, Back Side C.T.U. Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/.....

Recd.

Dated

To

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana.

ਮਾਮਲਾ ਨੰਬਰ/ਬੀ. ਟੀ. ਓ. ਸਮੂਹ ਵਾਤਾ ਪ੍ਰਦੂਸ਼ਣ
ਨਦੀ ਸ਼ੁਢਕ ਚ. ਵਾਤਾ ਪ੍ਰਦੂਸ਼ਣ

ਵਾਤਾ ਪ੍ਰਦੂਸ਼ਣ

21/08/24

Sub:

Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

ਤਾਇਮੀ ਨੰ 20/15 ਮਿਤੀ 21/08/24

In order to protect and improve the environment and for prevention of hazardous to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain Rules under the provisions of the Environment (Protection) Act, 1986 and these Laws are collectively and severally been referred to as the Environmental Laws.

Whereas, the Punjab Pollution Control Board (will be referred as 'Board' in subsequent paras) was constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and is deemed to be the State Board for the prevention and control of air pollution as constituted under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and is thus implementing the provisions of the aforementioned Environmental Laws in the State of Punjab.

Whereas, it is mandatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the industry to obtain consent to operate an outlet u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emission from its premises.

And whereas, it is also mandatory on the part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the industry is a red category dyeing unit and the same was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH3/2021/14307668 dated 25.07.2021 and Air Act, 1981 vide no. CTOA/Renewal/LDH3/2021/14307652 dated 10.02.2021 for the dyeing of yarn @ 1000 kgs/day & dyeing of cloth @ 1500 kgs/day with disposal of trade effluent @ 200 KLD onto land for plantation after treatment through ETP and domestic effluent @ 2.0 KLD onto land for plantation after treatment through septic tank valid for a period upto 30.06.2025.

And whereas, a compliant field by gram panchayat village Meharban against water and air pollution caused by M/s Bharti Scientific Dyers was received in the Board.

And whereas, to verify the status of the compliant the industry was visited by officers of the Board on 05.06.2024 and it was observed as under:

1. The industry was engaged in the process of dyeing of fabric as well as yarn.
2. During the visit ETP was in operation and effluent sample was collected from the outlet of ETP and as per analysis report, the concentration of various parameters outlet are pH= 8.3, TSS =96 mg/l, TDS = 1319 mg/l, COD = 102 mg/l, BOD =20 mg/l, O&G = 5.6 mg/l, Sulphide =

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- 5.8, Phenolic Compound = BDL, Ammonia Nitrogen = 6.2, Total Chromium = BDL & Sodium Absorption Ratio = 6.5, As per the report the results of one parameter i.e Sulphide (5.8) is found to be beyond the prescribed limit of 2.0.
3. Treated effluent was being discharged onto land for plantation provided in 03 pockets having total area of about 1.5 acres, out of which one pocket of about 0.75 acres was newly developed as fresh saplings were provided there.
 4. The plantation area was not maintained as per the carnal technology as effluent was found stagnated in the entire plantation area in the shape of pond and most of the trees were fell down due to water logging. Wild growth of grass were also grown in the plantation area, plantation area was inadequate to manage the quantum of discharge.
 5. The industry has installed one boiler of capacity 7 TPH with water scrubber followed by dust collector as APCD and having stack of adequate height. During the visit industry was found using agro waste as fuel in its boiler and was emitting thick emissions from the stack. Air emission sample was also collected and as per the analysis report, concentration of SPM was found to be 751 mg/Nm³ against the limit of 500 mg/ Nm³, hence was found beyond the prescribed limits.

And whereas, further, earlier a similar complaint was received in the Board against the industry and the industry was found violating during the visit on 28.10.2022.

And whereas, accordingly the industry was given an opportunity of personal hearing before the Chief Environmental Engineer on 11.04.2023 u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, after the hearing following decisions were taken:

1. The industry shall upgrade its APCD and shall submit completion certificate, within 15 days.
2. The industry shall submit bank guarantee of Rs. 50,000/- as an assurance not to emit black smoke in future and to comply with the provisions of Air (Prevention & Control of Pollution) Act, 1981, within 10 days.
3. The industry shall submit the detail of machinery alongwith detail of liquor ratio, no of lots/baths and corresponding effluent generation, within 10 days.
4. The industry shall ensure that the plantation area is maintained properly and there shall be no stagnation in the plantation area.
5. The industry shall not dry its ETP sludge in open, make scientific arrangement for drying and shall ensure the drying & storage of sludge as per provisions of Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016.
6. It was made clear to the industry that if the industry was found emitting black smoke in future, then penal action will be taken against the industry under the provisions of Environmental Laws, without any further notice/opportunity of hearing.
7. Environmental Engineer, Regional Office-3, Ludhiana shall visit the industry after 15 days to verify the contentions made by the industry, collect the effluent and stack samples, verify the actual discharge as per machinery, adequacy of plantation and submit report / recommendations, accordingly.

And whereas, in compliance of the decision mentioned at Sr. no-02, the industry had submitted bank guarantee of RS. 50,000/- but the same had been expired on 15.05.2024 and the industry had failed to get the bank guarantee renewed. Further, in compliance of decision mentioned at Sr. no- 3, the industry had submitted detail of the installed machinery with liquor ratio etc. but, the detail was wrong and misleading as the number of machines mentioned by the industry in its detail is much lesser than the actual machinery installed at site. Further, the calculation of generation of effluent from the installed machinery is about 400 KLD, which is twice the discharge for which the industry had obtained consent to operate of the Board i.e. 400 KLD. Also, the plantation area required to manage the discharge of 450 KLD is about 5.5 Acre considering the discharge handling capacity of 70 KLD per acres, whereas the industry has provided plantation area of about 1.5 acres only. Thus, the industry has failed to

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 comply with the decision of the personal hearing offered to it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry is violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the Competent Authority of the Punjab Pollution Control Board has decided that directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 be confirmed for the closure of the industry and disconnection of electric supply of the industry by the PSPCL Authorities without giving any opportunity of personal hearing as the industrial activity is endangering the environment and ecosystem.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, issues the following directions:

- 1) That the industry will dismantle and remove all outlets and stop forthwith discharging emissions into atmosphere.
- 2) That the industry will not restart any process unless all necessary air pollution control measures are taken and concentration of various emissions conforms to the emissions standards laid down by the Board.
- 3) That, the industry will not restart until it obtains the consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.
- 4) That, the Punjab State Power Corporation Limited authorities shall disconnect the supply of electricity available to the industry.

In case of failure to comply with the above said directions, you are liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

sd
 For and on behalf of
 Punjab Pollution Control Board
 Dated 16/08/84.

Endst. No. 5147

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

Amir K.P.
 For and on behalf of
 Punjab Pollution Control Board
g

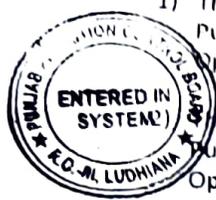


ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/.....
To Read Dated



- 1) The Chief Engineer (DS-Central)
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.
- The Superintending Engineer (DS-West Circle),
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.

ਮੁਖਿਯ ਮਹਾਂਸਬ ਕਲਕਤਾ/ਗੰਗਾ ਈ. ਓ. ਸਟੇਜ ਵਾਤਾ ਇਲਾਜ
ਨਵੀਂ ਡਾਕ ਨੰ. ਵਾਤਾ ਇਲਾਜ
ਵਾਤਾ ਇਲਾਜ
ਤਾਇਰੀ ਨੰ. 20113 ਮਿਤੀ 21/8/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 - M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to disconnect the supply of electricity available in the premises of subject cited industry with immediate effect.

As such, you are, hereby directed u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to comply with the following directions:

"That authorities concerned shall disconnect the supply of electricity available to the premises of subject cited industry with immediate effect."

Failure to comply with the above said directions, shall make the PSPCL authorities and officers concerned liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

SK
For and on behalf of
Punjab Pollution Control Board
Dated. _____

Endst.No. _____

A copy of the above is forwarded to M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana.

SK
For and on behalf of
Punjab Pollution Control Board
Dated. 16/08/24

Endst.No. 5151

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and compliance. He is directed to ensure the effective compliance of above said directions and submit report within 3 days positively.

Amir
For and on behalf of
Punjab Pollution Control Board
Ky.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R15LDH33039006

Application No : 27101443

To,

Tilakraj
Rahon Road, Meharban, Ludhiana
Ludhiana, Ludhiana-141007

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

| | |
|------------------------------------|-------------------------------|
| Consent to Operate Certificate No. | CTOA/Fresh/LDH3/2024/27101443 |
| Date of issue : | 07/11/2024 |
| Date of expiry : | 06/05/2025 |
| Certificate Type : | Fresh |

2. Particulars of the Industry

| | |
|--|---|
| Name & Designation of the Applicant | Tilakraj, (Proprietor) |
| Address of Industrial premises | Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007 |
| Capital Investment of the Industry | 98.57 lakhs |
| Category of Industry | Red |
| Type of Industry | Other |
| Scale of the Industry | Small |
| Office District | Ludhiana Iii |
| Consent Fee Details | Rs. 21,600/- vide UTR. No. N275243297042861 dated 01.10.2024, Rs. 10,800/- vide UTR no. N275243297034713 dated 01.10.2024 as NOC fee and Rs. 21,600/- vide UTR no. N275243297052005 dated 01.10.2024. |
| Raw Materials (Name with Quantity per day) | Yarn & Cloth @ 1000 Kgs/day Colour & Chemicals @ 06 Kgs/day ACETIC ACID @ 08 Kgs/day Softner @ 04 Kgs/day |

"This is computer generated document from OCMMS by PPCB"

Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

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Annexure-R-3/K

| | |
|--|---|
| Products (Name with Quantity per day) | Dyeing of Yarn @ 1000 Kgs/day Dyeing of Cloth @ 1500 Kgs/day |
| By-products, if any, (Name with Quantity per day) | -- |
| Details of the machinery and process | As per application no. 27101443 |
| Quantity of fuel required (In TPD) and capacity of boilers/ Furnace/Thermo heater etc. | 01 no. boiler of capacity 7 TPH : Rice husk @ 400 Kg/Hours 02 D.G sets of capacities of 20 KVA and 100 KVA: HSD as per requirement. |
| Type of Air Pollution Control Devices to be installed | 01 no. boiler of capacity 7 TPH : Dust collector followed by water scrubber 02 D.G sets of capacities of 20 KVA and 100 KVA: Equipped with canopy and adequate stack height. |
| Stack height provided with each boiler/thermo heater/Furnace etc. | 01 no. boiler of capacity 7 TPH : As per norms 02 D.G sets of capacities of 20 KVA and 100 KVA: Adequate stack height as per condition no. 09 of this consen. |
| Sources of emissions and type of pollutants | 01 no. boiler of capacity 7 TPH & 02 D.G sets of capacities of 20 KVA and 100 KVA |
| Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981 | As prescribed by PPCB. |

PUNJAB



07/11/2024

(Nikhil Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

He is requested to seal 50 % of dyeing machinery apart from machinery to be sealed for which directions u/s 33-A of the Water Act, 1974 have been issued vide this office letter no. 6387-88 dated 06.11.2024 immediately.

"This is computer generated document from OCMMS by PPCB"

Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Page 2

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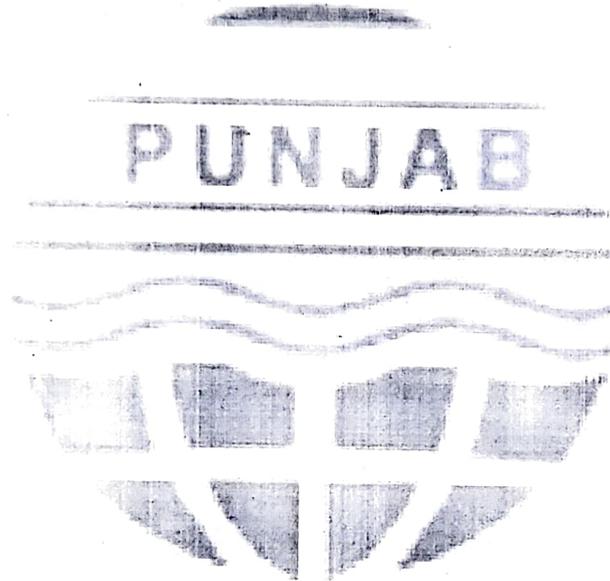


07/11/2024

(Nikhil Gupta)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

| S.NO. | Boiler with Steam Generating Capacity | Stack heights |
|-------|---------------------------------------|--|
| 1. | Less than 2 ton/hr. | 9 meters or 2.5 times the height of neighboring building which ever is more |
| 2. | More than 2 ton/hr. to 5 ton/hr. | 12 meters |
| 3. | More than 5 ton/hr. to 10 ton/hr | 15 meters |
| 4. | More than 10 ton/hr. to 15 ton/hr | 18 meters |
| 5. | More than 15 ton/hr. to 20 ton/hr | 21 meters |
| 6. | More than 20 ton/hr. to 25 ton/hr. | 24 meters |
| 7. | More than 25 ton/hr. to 30 ton/hr. | 27 meters |
| 8. | More than 30 ton/hr. | 30 meters or using the formula $H = 14 Qg^{0.3}$ $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO ₂ in Kg/hr. Qp = Quantity of particulate matter in Ton/day. |

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

| Capacity of diesel generating set | Height of the building | Height of the Stack |
|-----------------------------------|------------------------|---------------------|
| 0-50 KVA | | + 1.5 mt |
| 50-100 KVA | -do- | + 2.0 mt. |
| 100-150 KVA | -do- | + 2.5 mt. |
| 150-200 KVA | -do- | + 3.0 mt. |
| 200-250 KVA | -do- | + 3.5 mt. |
| 250-300 KVA | -do- | + 3.5 mt. |

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 $\frac{1}{2}$ In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. $\frac{1}{2}$
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

| Steam Generating capacity A. | Required particulate matter B. | |
|---|--------------------------------|-------------|
| <i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i> | | |
| Less than 2 ton/hr. | 800 mg/NM3 | 1200 mg/NM3 |
| 2 ton to 10 ton/hr. | 500 mg/NM3 | 1000 mg/NM3 |
| Above 10 ton to 15 ton/hr | 350 mg/NM3 | 500 mg/NM3 |
| Above 15 ton/hr | 150 mg/NM3 | 150 mg/NM3 |

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

- 37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
- 38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
- 39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
- 40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
- 41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
- 42. The industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

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B. SPECIAL CONDITIONS

- 1) The industry shall be bound to abide by the provisions of the Master Plan, Ludhiana.
- 2) The industry shall get its stack emission sampling done from the Board's lab, within one month.

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PUNJAB

07/11/2024

(Nikhil Gupta)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in



LIFE
Lifestyle for
Environment

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R15LDH33039006

Application No : 27098827

To,

Tilakraj
Rahon Road, Meharban, Ludhiana
Ludhiana, Ludhiana-141007

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

| | |
|------------------------------------|-------------------------------|
| Consent to Operate Certificate No. | CTOW/Fresh/LDH3/2024/27098827 |
| Date of issue : | 07/11/2024 |
| Date of expiry : | 06/05/2025 |
| Certificate Type : | Fresh |

2. Particulars of the Industry

| | |
|--|---|
| Name & Designation of the Applicant | Tilakraj, (Proprietor) |
| Address of Industrial premises | Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007 |
| Capital Investment of the Industry | 98.57 lakhs |
| Category of Industry | Red |
| Type of Industry | Other |
| Scale of the Industry | Small |
| Office District | Ludhiana Iii |
| Consent Fee Details | Rs. 21,600/- vide UTR. No. N275243297042861 dated 01.10.2024, Rs. 10,800/- vide UTR no. N275243297034713 dated 01.10.2024 as NOC fee and Rs. 21,600/- vide UTR no. N275243297052005 dated 01.10.2024. |
| Raw Materials (Name with quantity per day) | Yarn & Cloth @ 1000 Kgs/day Colour & Chemicals @ 06 Kgs/day Acetic Acid @ 8 Kgs/day Softner @ 4 Kgs/day |
| Products (Name with quantity per day) | Dyeing of Yarn @ 1000 Kgs/day Dyeing of Cloth @ 1500 Kgs/day |

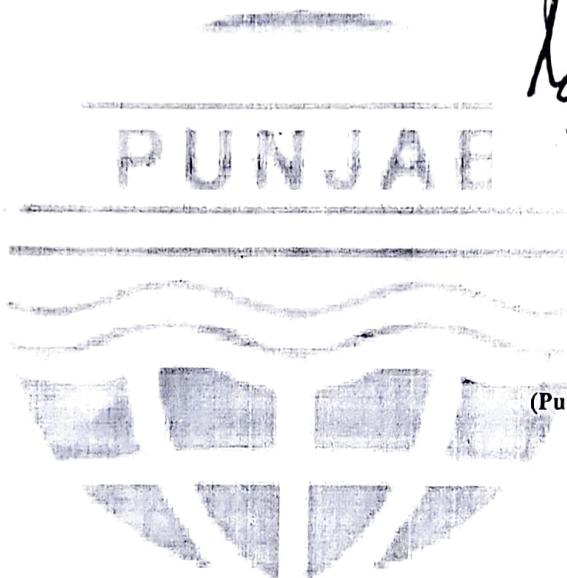
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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

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| | |
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| By-Products, if any, (Name with quantity per day) | |
| Details of the machinery and processes | As per application no. 27098827 |
| Details of the Effluent Treatment Plant | Trade Effluent @ 120.0 KLD : onto land for plantation after treatment through ETP Domestic Effluent @ 2.0 KLD : onto land for plantation after septic tank |
| Mode of Disposal | Trade Effluent @ 120.0 KLD : onto land for plantation after treatment through ETP Domestic Effluent @ 2.0 KLD : onto land for plantation after septic tank |
| Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974 | As prescribed by PPCB. |

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(Handwritten signature)

07/11/2024

(Nikhil Gupta)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He shall carry out water auditing w.r.t its discharge viz-a-viz installed machinery and production capacity after one month and submit report in this regard. He is also requested to seal 50 % of dyeing machinery apart from machinery to be sealed for which directions u/s 33-A of the Water Act, 1974 have been issued vide this office letter no. 6387-88 dated 06.11.2024 immediately.

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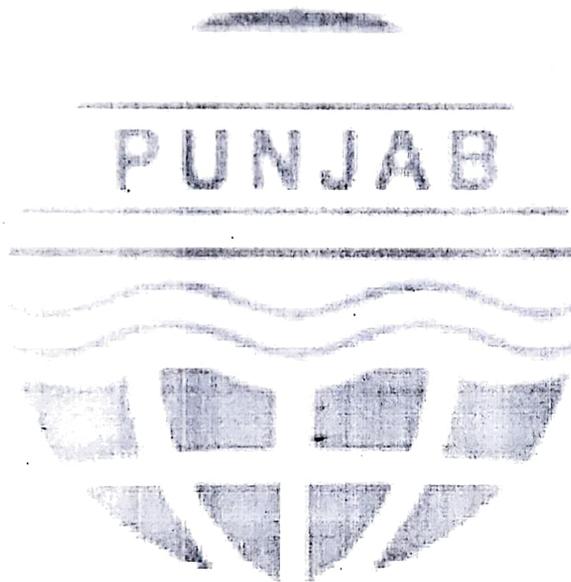
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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Annexure - R-312
131

(Nikhil Gupta)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)



Annexure - R-3/k

132
TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

- 42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
- 43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- 1) The industry shall be bound to abide by the provisions of the Master Plan, Ludhiana.
- 2) The industry shall get its wastewater sampling done from the Board's lab, within one month.

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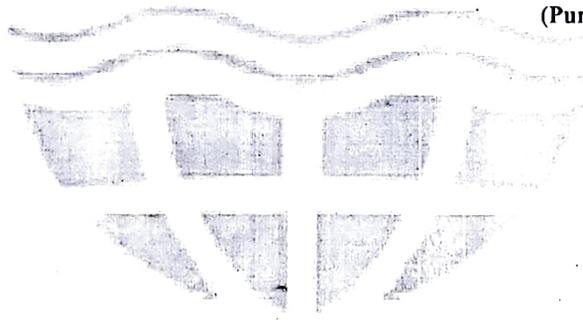
07/11/2024

PUNJAB

(Nikhil Gupta)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



Compliance of conditions of Consent to Operate granted to M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana under the Water (Prevention and Control of Pollution) Act, 1974.

| S. no. | General Conditions | Compliance status |
|--------|---|--|
| 1 | This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions. | The industry is operating the unit since 2008-09 and has already obtained power load of 300 KVA . |
| 2 | The industry shall apply for renewal/further extension in validity of consent at-least two months before expiry of the consent. | The industry was having CTO under the Water Act, 1974 valid for a period upto 06.05.2025. |
| 3 | The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time. | As per the analysis report of effluent samples collected from the outlet of ETP on 12.12.2024, the industry is not achieving the prescribed effluent standards w.r.t the parameters of BOD and COD. ms |
| 4 | The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises. | The industry has made adequate plantation along the boundary wall of the industry. |

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| 5 | The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry. | As per the analysis report of effluent samples collected from the outlet of ETP on 12.12.2024, the industry is not achieving the prescribed effluent standards w.r.t the parameters of BOD and COD. |
| 6 | The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time, without any adverse effect on the environment, in any manner. | The industry has provided separate hazardous waste storage room and has also maintained record regarding generation of hazardous waste of category 5.1 of HWM Rules, 2016. |
| 7 | The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required. | As per the analysis report of effluent samples collected from the outlet of ETP on 12.12.2024, the industry is not achieving the prescribed effluent standards w.r.t the parameters of BOD and COD. |
| 8 | The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30 th June of every year. | Balance sheet as on 31 st March 2024 has not been furnished by the industry, however, the industry has submitted CA certificate showing value of fixed assets of the industry at the time |

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| | | of obtaining CTO from the Board. |
| 9 | The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent. | The industry has submitted CA certificate showing value of fixed assets of the industry at the time of obtaining CTO from the Board. |
| 10 | During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam. | During visit to the industry, no floating solid or visible form was found discharged by the industry. |
| 11 | Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions. | General Condition. |
| 12 | The industry shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board. | The industry has not changed its manufacturing process with respect to CTO obtained by it from the Board. |
| 13 | Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board | General Condition. |

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| | shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent. | |
| 14 | The industry shall provide terminal manhole (s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples. | The industry has provided manhole and check point upstream of the final outlet of the premises of the industry. |
| 15 | The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office. | The industry has installed flow meter to measure the quantity of fresh water consumed and waste water discharged from the outlet of the ETP. |
| 16 | The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to | The industry has maintained record regarding operation of effluent treatment plant. |

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| | satisfy the Board regarding regular and proper operation of pollution control equipment. | |
| 17 | The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable. | Not applicable. |
| 18 | The pollution control devices shall be interlocked with the manufacturing process of the industry. | The pollution control devices have been interlocked with the manufacturing process of the industry. |
| 19 | The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. | The industry has not changed its authorized mode of disposal. |
| 20 | The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable. | The industry is not covered under EIA notification dated 14.09.2006. <i>no</i> |
| 21 | The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991. | The industry has obtained insurance cover under the Public Liability Insurance Act, 1991. |
| 22 | The industry shall not use any unauthorized out-let(s) for discharging effluents from its | The industry has provided only one outlet to discharge its |

| | | |
|----|---|---|
| | premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent. | treated effluent onto land for plantation. |
| 23 | <p>The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-</p> <p>(i) Once in Year for Small Scale Industries.</p> <p>(ii) Four in a Year for Large/Medium Scale Industries.</p> <p>(iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.</p> | The industry has not provided in house lab for self-monitoring of various effluent parameters. |
| 24 | The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month. | The industry has installed electro-magnetic flow meters at source of fresh water supply as well as outlet of ETP. |

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| 25 | The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time. | General Condition. |
| 26 | The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations. | General Condition. |
| 27 | The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse. | General Condition. |
| 28 | Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act. | General Condition. |

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| 29 | The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank. | The industry has installed effluent treatment plant of adequate capacity to hold back the effluent in case of failure of septic tank. |
| 30 | <p>The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.</p> <p>(i) Where unavoidable to prevent loss of life or some property damage or</p> <p>(ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.</p> | General Condition. |
| 31 | The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises. | During visit to the industry on 16.10.2024, no stagnation of effluent was observed there. |
| 32 | The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting | No code of practice has been prescribed for dyeing industry. |

| | | |
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| | guidelines/ code of practice have been notified. | |
| 33 | Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water. | No solid, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters is disposed off into any of the natural water. |
| 34 | The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes | The industry has provided re-circulation system to re-circulate the entire cooling water. |
| 35 | The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant. | Provided |
| 36 | The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period. | The industry has developed plantation in an area of about 1.5 acres for disposal of treated trade effluent. |
| 37 | Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent | General condition. |

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| | issuing authority in writing of each such diversion or bye-pass. | |
| 38 | The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year. | The industry has submitted a detailed plan showing therein the distribution system for conveying waste-water for application onto land for irrigation. |
| 39 | The industry shall ensure that the effluent discharged by it is toxicity free. | No toxic effluent is being discharged by the industry. |
| 40 | The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw. | Complied with. |
| 41 | Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent. | Not applicable |
| 42 | The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month. | General Condition |

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| 43 | The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board. | The industry is generating the effluent well within the quantum of the consent to operate granted by the Board. |
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| S. no. | Special Conditions | Compliance |
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| 1. | The industry shall be bound to abide by the provisions of the Master Plan, Ludhiana. | The CTO has been granted to the industry only after getting site suitability certificate from the District Town Planner, Ludhiana.  |
| 2. | The industry shall get its wastewater sampling done from the Board's lab, within one month. | The waste water sampling of the industry is being done periodically. |

Compliance of conditions of Consent to Operate granted to M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana under the Air (Prevention and Control of Pollution) Act, 1981.

| S. No | General Conditions | Compliance status |
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| 1 | This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions. | The industry is operating the unit since 2008-09 and has already obtained power load of 300 KVA. |
| 2 | The industry shall apply for renewal/further extension in validity of consent at least two months before expiry of the consent. | The industry is having CTO under the Air Act, 1981 valid for a period upto 06.05.2025. |
| 3 | The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked. | As per the analysis report of air emission samples collected from the stack of boiler section on 12.12.2024 & the industry is achieving the prescribed emission standards. |
| 4 | The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry. | As per the analysis report of air emission samples collected from the stack of boiler section on 12.12.2024 & the industry is achieving the prescribed emission standards. |
| 5 | The authorized fuel being used shall not be changed without the prior written permission of the Board. | The industry is using fuel (rice husk) as per the permission obtained by it from the Board. |
| 6 | The industry shall not discharge any fugitive emissions. All gases | As per the analysis report of air emission samples collected from |

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| | shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time. | the stack of boiler section on 12.12.2024 & the industry is achieving the prescribed emission standards. |
| 7 | <p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the port-holes shall be as under:-</p> <p>i) The sampling ports shall be provided at least 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-</p> $De = 2 LW / (L+W)$ <p>Where L= length in mts. W= Width in mts.</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter.</p> | The industry has provided port holes, platforms and other necessary facilities to facilitate sample collections. |
| 8 | The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate. | The industry has provided display Board indicating environmental data in the prescribed format at the main entrance gate. |
| 9 | <p>The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.</p> <p>(i) Stack height for boiler plants</p> | The industry has provided stack of height about 35 meter above the ground level, which is adequate. |

| | <p>Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.</p> <p>(i) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>(ii) Stack height for diesel generating sets:</p> <table border="0"> <thead> <tr> <th>Capacity of diesel generating set</th> <th>Height of the Stack</th> <th>Height of the building</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA</td> <td>+ 1.5 m</td> <td></td> </tr> <tr> <td>50-100 KVA</td> <td>-do-</td> <td>+ 2.0 m</td> </tr> <tr> <td>100-150 KVA</td> <td>-do-</td> <td>+ 2.5 m</td> </tr> <tr> <td>150-200 KVA</td> <td>-do-</td> <td>+ 3.0 m</td> </tr> <tr> <td>200-250 KVA</td> <td>-do-</td> <td>+ 3.5 m</td> </tr> <tr> <td>250-300 KVA</td> <td>-do-</td> <td>+ 3.5 m</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> $H = h + 0.2 (KVA)^{0.5}$ <p>where h = height of the building in meters where the generator set is installed.</p> | Capacity of diesel generating set | Height of the Stack | Height of the building | 0-50 KVA | + 1.5 m | | 50-100 KVA | -do- | + 2.0 m | 100-150 KVA | -do- | + 2.5 m | 150-200 KVA | -do- | + 3.0 m | 200-250 KVA | -do- | + 3.5 m | 250-300 KVA | -do- | + 3.5 m | <p>The industry has provided stack of height more than 3 meter above roof level with all DG sets, which is adequate.</p> |
|-----------------------------------|--|--|---------------------|------------------------|----------|---------|--|------------|------|---------|-------------|------|---------|-------------|------|---------|-------------|------|---------|-------------|------|---------|--|
| Capacity of diesel generating set | Height of the Stack | Height of the building | | | | | | | | | | | | | | | | | | | | | |
| 0-50 KVA | + 1.5 m | | | | | | | | | | | | | | | | | | | | | | |
| 50-100 KVA | -do- | + 2.0 m | | | | | | | | | | | | | | | | | | | | | |
| 100-150 KVA | -do- | + 2.5 m | | | | | | | | | | | | | | | | | | | | | |
| 150-200 KVA | -do- | + 3.0 m | | | | | | | | | | | | | | | | | | | | | |
| 200-250 KVA | -do- | + 3.5 m | | | | | | | | | | | | | | | | | | | | | |
| 250-300 KVA | -do- | + 3.5 m | | | | | | | | | | | | | | | | | | | | | |
| 10 | <p>The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.</p> | <p>The pollution control devices have been interlocked with the manufacturing process of the industry to ensure its regular operation.</p> | | | | | | | | | | | | | | | | | | | | | |
| 11 | <p>The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no</p> | <p>General Condition.</p> | | | | | | | | | | | | | | | | | | | | | |

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| | pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board. | |
| 12 | The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986. | The industry has provided canopy and adequate stack height with all its 02 DG sets. |
| 13 | <p>The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92- 3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-</p> <p>In the form of briquettes and use of rice husk in fluidized bed combustion. So, the industry shall make the necessary arrangement to comply with the above notification.</p> | The industry has installed boiler of capacity 7 TPH and rice husk is being used as fuel. |
| 14 | The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year. | Balance sheet as on 31 st March 2024 has not been furnished by the industry, however, the industry has submitted CA certificate showing value of fixed assets of the industry at the time of obtaining CTO from the Board. |
| 15 | That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent. | The industry has submitted CA certificate showing value of fixed assets of the industry at the time of obtaining CTO from the Board. |

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| 16 | <p>a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.</p> <p>b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.</p> <p>All emissions normalized to 12% carbon dioxide.</p> | <p>As per the analysis report of air emission samples collected from the stack of boiler section on 12.12.2024 & the industry is achieving the prescribed emission standards.</p> |
| 17 | <p>The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.</p> | <p>The industry has provided separate hazardous waste storage room and has also maintained record regarding generation of hazardous waste of category 5.1 of HWM Rules, 2016.</p> |
| 18 | <p>The air pollution control equipment's shall be kept at all time in good running condition and;</p> <p>(i) All failures of control equipment's.</p> <p>(ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab,</p> | <p>During visit on 12.12.2024 all the pollution control equipment's were found in good working conditions.</p> |

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| | Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'. | |
| 19 | The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises. | The industry has made adequate plantation along with its boundary wall. |
| 20 | The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable. | The industry has not submitted copy of onsite emergency plan. |
| 21 | The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable. | The industry is not covered under EIA notification. |
| 22 | The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:- (i) Once in Year for Small Scale Industries. (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries. | As per the analysis report of air emission samples collected from the stack of boiler section on 12.12.2024 & the industry is achieving the prescribed emission standards. |
| 23 | The industry shall maintain the following record to the satisfaction of the Board :- (i) Log books for running of air pollution control devices or pumps/motors used for it. (ii) Register showing the result of various tests conducted by the | The industry has maintained record for operation of its entire boiler section including APCD. |

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| | <p>industry for monitoring of stack emissions and ambient air.</p> <p>(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.</p> | |
| 24 | <p>The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.</p> | Provided. |
| 25 | <p>The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.</p> | Not applicable. |
| 26 | <p>The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.</p> | General Condition. |
| 27 | <p>The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.</p> | General Condition. |
| 28 | <p>Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is</p> | General Condition. |

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| | or may be subjected under this or any other Act. | |
| 29 | Any amendments/revisions made by the Board/CPCB/MOEF in the emission/ stack height standards shall be applicable to the industry from the date of such amendments/ revisions | General Condition. |
| 30 | The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area. | Given to the farmers. |
| 31 | The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry. | During visit, no air pollution problem was observed there in the area. |
| 32 | The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. | Adequate fire-fighting arrangements have been provided by the industry. |
| 33 | The industry shall not change or alter the manufacturing process (es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board. | No process has been changed by the industry. Also, during visit on 12.12.2024, no illegal fuel was found there in the industry premises. |
| 34 | The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner | Given to the farmers. |

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| | and shall maintain proper record for the same, if applicable. | |
| 35 | The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991. | The industry has obtained insurance cover under the Public Liability Insurance Act, 1991. |
| 36 | The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable. | The industry has installed cyclone followed by wet scrubber as APCD. |
| 37 | The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified. | No code of practice has been prescribed for dyeing industry. However, the industry is complying with the consent conditions. |
| 38 | The industry shall not cause any nuisance/traffic hazard in vicinity of the area. | No complaint has been received regarding nuisance/ traffic hazard by the industry. |
| 39 | The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi. | The industry has provided canopy and adequate stack height with all its DG sets. |
| 40 | The industry shall ensure that there will not be significant visible dust emissions beyond the property line. | During visit on 12.12.2024, no visible dust emissions were observed there. <i>Man</i> |
| 41 | The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry. | The industry has installed cyclone followed by wet scrubber as APCD. |
| 42 | The industry shall ensure that its production capacity does not | The industry has not enhanced its production capacity beyond |

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| | exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board. | the condition granted in the consent. |
| S. no. | Special Conditions | Compliance status |
| 1. | The industry shall be bound to abide by the provisions of the Master Plan, Ludhiana. | The CTO has been granted to the industry only after getting site suitability certificate from the District Town Planner, Ludhiana. |
| 2. | The industry shall get its stack emission sampling done from the Board's lab, within one month | The air emission sampling of the industry is being done periodically. |

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